

BEFORE THE NATIONAL GREEN TRIBUNAL (SZ) AT CHENNAI
APPLICATION.NO. 68 OF 2016 (SZ)

Between

Mr. P.S.SriRamulu

S/o Srinivasa Naidu

Kothur Village & Post

Via Oomerabad, GudiyathamTaluk

Vellore District

...Applicant

Vs.

1. The State of Tamilnadu,
Rep. by its Secretary,
Environment & Forest
Fort St. George,
Chennai-600009.
2. The Chairman,
Tamilnadu Pollution Control Board,
76, Mount Road,
Guindy, Chennai-600032.
3. The District Environmental Engineer,
Tamilnadu Pollution Control Board
392,RDR Complex, C.L.Road,
Vaniyambadi - 635 751
4. The District Collector,
Vellore District.
5. The Revenue Divisional Officer,
Vellore - 09.
6. The Tahsildar,
GudiyathamTaluk,



Vellore District.

7. Chief Engineer, State Ground and Surface Water Resources Data Centre, Water Resources Department, Taramani, Chennai - 600 113
8. The Member Secretary,
Central Ground Water Authority, New Delhi
9. The Regional Director
CGWB , SECR, Chennai
- 10 M/s Quality Glue Factory
Represented by its proprietor
Mr. S.Venkatraman
Balur Village
Kothur Post
Gudiyatham Taluk
Vellore District

-Respondents.

PRELIMINARY OBJECTIONS FILED BY THE APPLICANT TO THE JOINT
COMMITTEE REPORT DATED 03.05.2021

I, P.S.Sri Ramulu, son of Srinivasa Naidu, Aged about 61 years, residing at Kothur Village & Post Via Oomerabad, Gudiyatham Taluk, Now Peranambut Taluk, Vellore District do hereby solemnly affirm and sincerely state as follows;

1. It is respectfully submitted that this Hon'ble Tribunal appointed Joint Inspection Committee to
 - a. inspect the area in question and ascertain the manner in which the tenth respondent unit is functioning and whether it is complying with the condition imposed in the consent order



- b. whether the water quantity that been used by them has been properly accounted
- c. whether they are fully complying with the ZLD norms as directed to be maintained in the consent order.
- d. The source of water, the nature of the area as to whether it is an "over Exploited Area" with critical water scarcity,
- e. The TDS level in an around the industry and the controlled areas,
- f. find out whether there was any effect on the ground water TDS level on account of the function of the tenth respondent unit and if the general condition of TDS is more in that area, the source of the same and
- g. the remedial measures by which the same can be solved and if there is any violation found, then what is the action taken by them in this regard including imposition of environmental compensation.

2. It is submitted that there is no audited report or any other documents was relied upon by the Joint Committee to come to the conclusion that the 10th respondent is achieving the ZLD norms. The Joint Committee report does not even attempt to describe which process results in the Trade Effluent-I and Trade Effluent-II it has simply followed the TNPCBs consent order which also did not attempt to describe the process in which Trade Effluent-I and II are generated. As per the claim of the TNPCB followed by the Joint Committee the Solar Evaporation Pan(SEP) will need 6.75 KLD of water which is 6750 liters of water a day.

3. I submit that as per the Consent order issued in 2016, 6.75 KLD of fresh water is taken from the industries own land. For the entire process it requires 70.5 KLD which is evident from the board's inspection report dated 19.11.2013 out of which it said to be recovering 63 KLD. As per the effluent break up given by the

TNPCB as well as the Joint Committee is Trade Effluent I-40 KLD, Trade Effluent II-20.250 KLD and further 6.75 KLD is used in the SEP. Even then 3.5 KLD is unaccounted, which is apparent in the bare calculation itself. Water used in the process and process loss was not accounted for, the joint committee has not gone into that aspect and accounted for the water usage.

4. As per the joint committee interim report dated 04.09.2020 at page no. 5 it was reported by the 10th respondent that they are extracting 17 to 18 KLD daily for factory operation from one bore well inside the factory premises. The 17 to 18 KLD of fresh water is used in addition to the recycled water of 60.250 KLD, it comes around 78 KLD for entire process per day. Even as per their own claim of 67 KLD of effluent generation, 11 KLD of water is unaccounted, apart from the water used in process. It is evident that the 10th respondent industry is generating 11KLD of effluent more than 67 KLD permitted in the consent order. The above narrated their own contradictory claim and calculation given by the 10th respondent industry, TNPCB and Joint Committee would falsify the ZLD compliance and violation of the consent order. Despite the specific direction with regard to the accounting of water use, it has not been properly done.

5. It is submitted that another claim of the 10th respondent is 17 to 18 KLD is taken from the one bore well from the factory premises. The TDS level is 4000 to 8000 as per the joint committee report, neither the water can be used in the process nor it can be used for irrigating the land. Water usage reported by the 10th respondent industry has been accepted by the Joint Committee without any basis. It is submitted that it is my categorical claim that the 10th respondent is not using the water from the bore well of the industry and he is transporting the water of 30,000 liters per day in tractor tanker. I submit that I am herewith producing the

photograph of the water tanker with timings transporting water to the 10th respondent industry. However the 10th respondent is still maintains the stand that they are not transporting water, though I brought to the knowledge of the respondents 4 to 6 they have not taken any steps so far, it is their bounden duty to monitor and prohibit the transportation.

6. It is unfortunate to claim by the Joint Committed consisting of experts in page no. 15 of the report that the farmers have reported that due to the earlier discharge of waste water from the tanneries and sewage from Peranambut Municipal area into Geddar river which joins Malattar, there was high TDS.

7. It is submitted that the Joint Committed has virtually given clean chit to the 10th respondent industry saying that the high TDS values in the study area may not be due to the 10th respondent factory. If the joint committee has accounted for water usage and the effluent generation in proper manner it would have been clearly evident that the 10th respondent is the pollutant, who is solely responsible for the ground water contamination. It is further submitted that there is no other industry except the 10th respondent industry within the radius of 5 kilometers but the joint committee has ignored the same.

8. It is submitted that our area is over exploited area, and no ground water can be taken for industrial purpose, and application for no objection has already been rejected for extraction of their own bore well water. In any case they cannot transport water, specific assertion of the 10th respondent is that they are not drawing water from outside and utilizing own water. I submit that I have records to show that the industry is transporting water which is prohibited in our area. I submit that if the respondents 4 to 6 are directed to monitor and prohibit the transportation of the water in water

tanker, it will bring out the truth. Even as per the report the application for NOC was not entertained, that be so, how the 10th respondent is taking water now has to be clarified.

9. It is submitted that the Joint Committee consisting of experts has ignored the vital fact that the 10th respondent industry has been running for the 30 years since 1991 entire cause for the pollution. Even as per the records ETP plants came to be established only from 2014. Pollution caused by the 10th respondent has been conveniently shifted by the Expert Committee, on the alleged unknown tanneries situated far away, based on the opinion of the farmers in that area.

10. It is submitted that the disposal of effluents was neither accounted and produced by the 10th respondent nor by the Joint Committee. The 10th respondent is still Transporting the water from another place by tractor which has to be monitored on daily basis and prohibited by the respondents 4 to 6. I am herewith producing the records for transportation of water by tractor. It is submitted that for his own domestic purposes the respondent is he is taking the water from the distant places on daily basis or in the alternative basis by transportation, while so it is axiomatic to say that the industry is taking fresh water from own one bore well that too 17 to 18 KLD per day.

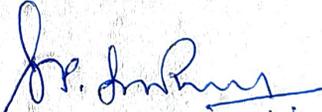
11. I submit that pipe line laid for 1.5 kms to his agri land is actually discharging the effluents but the joint committee has not inspected the same. If any portion of the pipe line is tested by the authorities, which would show that it is not pipeline for irrigating the land but for discharging the effluent. In 10th respondent's farm land he has constructed storage tank, the effluents are let in the tank and then pumped into the river Malattar during night times. The above aspect was completely ignored by the Joint Committee.



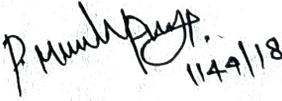
It is further submitted that three Panchayat Borewells in Machampattu has been totally polluted because, he is letting the polluted water into bore well and pumping the same to some other places.

12. I submit that apart from that, the 10th respondent is used to bring the washed Animal Skins from Peranampat which is not allowed by the TNPCB in its consent order and the odor and smoke pollution due to the burning of the waste has been still causing irritation to the residents, but the joint committee has not addressed the same. Hence I pray this Hon'ble Tribunal consider my preliminary objection to the above report of the Joint Committee. I reserve my right to file detailed further objection.

It is therefore prayed that this Hon'ble Tribunal may be pleased to take note my preliminary objection above mentioned vital discrepancies in the compliance of the direction and direct the joint committee to address the all those aspects as per direction of this Hon'ble Tribunal and thus render justice.


Before Me.

Solemnly affirmed at
Chennai on this 29th
Day of July 2021.


Advocate-Chennai.

P. MARUDHUPANDIYAN, B.A., B.L.,
ADVOCATE, E.No: 1144/2018
No. 2/29, RVM COMPLEX, 2nd FLOOR,
MOOKER NALLAMUTHU STREET,
BEHIND GEORGE TOWN COURT,
CHENNAI-600 001.
Cell: 9843780070 / 6380770158

Regn. Date: 23-Mar-06 Valid Upto: 02-Aug-16
 Owner's Name: K LOGANATHAN
 Father's Name: K.C. KRISHNASAMY NAIDU
 Address: KOTHUR VILL & PO
 GUDIYATHAM
 GUDIYATHAM
 000000
 Permanent Address: KOTHUR VILL & PO
 GUDIYATHAM
 GUDIYATHAM
 000000
 Dealer: OTHERS
 Dealer's Address:
 Old Regn:
 Old Regn Old Regn
 NOC Date:
 Registration NEW
 Vehicle Class: TRACTOR
 (COMMERCIAL)
 Body Type: OPEN
 No. of Cylinders: 4
 Chasis No.: NANW2683
 Engine No: NANW2683
 Fuel: DIESEL
 Tax Amount: 440
 Seating Capacity: 1

Manufacturer: SRI LAKSHMI MOTOR
 BODY WORKS
 Manufacture Year: 2006
 Horse Power: 45
 Wheel Base: 1910
 Unladen 1810
 Hypothecation N

Model OTHERS
 Manufacture 3
 Color: RED
 Cubic 2524
 Laden Weight: 1810

HYPOTHECATION DETAILS

Financier's

Financier Add:

NUMBER DESCRIPTION & SIZE OF TYRES

Front:

Rear:

Other

Tandem:

REGISTERED AXLE WEIGHT (in kgs):

Front:

Rear:

Other

Tandem:

INSURANCE DETAILS:

Covernote No: 35652.23

Insurance Company: UNITED INSURANCE CO.

Insurance From 14-Mar-16

Insurance Upto: 13-Mar-17

TRAILER DETAILS:

Trailer Body Type:

Trailer Unladen

TRAILER - NUMBER DESCRIPTION AND SIZE OF TYRES:

Front:

Rear:

Other:

Tandem:

TRAILER - REGISTERED AXLE WEIGHTS (in kgs):

Front:

Rear:

Other:

Tandem:



சுயநிர்வாக அலுவலகம்
 மதுரை
 8/11/16

Regn Date: 03-Aug-05 Valid Upto: 02-Aug-16
 Owner's Name: K. LOGANATHAN
 Father's Name: KRISHNASWAMY NAIDU
 Address: 13, 10, KOVIL STREET
 KOTHUR
 GUDIYATHAM
 000000
 Permanent Address: 13, 10, KOVIL STREET
 KOTHUR
 GUDIYATHAM
 000000
 Dealer: OTHERS
 Dealer's Address:
 Old Regn:
 Old Regn Old Regn
 NOC Date:
 Registration NEW
 Vehicle Class: TRAILER
 (COMMERCIAL)
 Body Type: TANKER 7 6000 liters
 No. of Cylinders: 1
 Chasis No.: GT 021 07 05
 Engine No: 0
 Fuel: -NIL-
 Tax Amount: 5640
 Seating Capacity: 0



Manufacturer: TAFE
 Manufacture Year: 2005
 Horse Power: 0
 Wheel Base: 0
 Unladen 1710
 Hypothecation N

Manufacture 8
 Color: H.W.YELLOW
 Cubic 0
 Laden Weight: 7500

HYPOTHECATION DETAILS

Financier's

Financier Add:

NUMBER DESCRIPTION & SIZE OF TYRES

Front:

Rear:

Other

Tandem:

REGISTERED AXLE WEIGHT (in kgs):

Front:

Rear:

Other

Tandem:

INSURANCE DETAILS:

Covernote No: 35652235

Insurance Company: UNITED INSURANCE CO.

Insurance From 14-Mar-16

Insurance Upto: 13-Mar-17

TRAILER DETAILS:

Trailer Body Type:

Trailer Unladen

TRAILER - NUMBER DESCRIPTION AND SIZE OF TYRES:

Front:

Rear:

Other:

Tandem:

TRAILER - REGISTERED AXLE WEIGHTS (in kgs):

Front:

Rear:

Other:

Tandem

செயலாளர் அலுவலர் திணை-
 மகுதி அலுவலகம்.
 குடிபுத்தூர்.

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File(F) View(V) Control(C) Option(P) Help(H)

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speed normal 31/90 00:00:02/00:00:06

01-28-2020 Tue 07:50:39



Camera 04



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File(F) View(V) Control(C) Option(P) Help(H)

01-28-2020 Tue 08:47:09



Camera 01

Video player playback controls including a progress bar, play/pause button, stop button, previous button, next button, and a volume icon.

speed normal 58/90 00:00:04/00:00:06

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File(F) View(V) Control(C) Option(P) Help(H)

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Camera 01



speed normal 25/90 00:00:02/00:00:06



01/12/2020 Tue 13:05:59

Camera 01

Navigation controls including play, stop, and seek buttons, along with a volume icon and a window icon.

01-08-2020 Tue 13:48:18



Camera 04



01-28-2020 Tue 15:06:14



Camera 04

Video player control bar with various icons for play, stop, and navigation.

speed normal 41/90 00:00:03/00:00:06

02-01-2020 Sat 17:17:44



Camera 04

Video player playback controls including play, stop, previous, next, and volume icons.

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File(F) View(V) Control(C) Option(P) Help(H)

02-01-2020 Sat 08:46:51



Camera 04



speed normal

54/1020 00:00:04/00:01:00

C:\Users\prade\OneDrive\Desktop\vedince\10.mp4

File(F) View(V) Control(C) Option(P) Help(H)

02-01-2020 Sat 18:28:10



Camera 01



speed normal 93/135 00:00:06/00:00:09